

हो जाने वाले पदों के लिए केवल नैमित्तिक श्रमिकों और प्रतिस्थानियों पर ही विचार किया जाना चाहिए।

(ख) नैमित्तिक श्रमिकों की स्थिति के अध्ययन के लिए सरकार ने कोई विशिष्ट सर्वेक्षण हाथ में नहीं लिया है। दशमि श्रम द्यूरो श्रम दशाओं के सर्वेक्षण सम्बन्धी अपनी योजना के अंतर्गत 1959 से कुछ घुने हुए उद्योगों के सम्बन्ध में नैमित्तिक श्रमिकों की सस्या के बारे में सूचना एकत्र कर रहा है।

THE MINISTER OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मन्त्री (SHRI R. K. KHADILKAR) : (a) The question of pulling the services of casual labour in a re-entrant basis has been before Government for consideration. A suggestion has been made to the State Governments in the case of casual labour employed by them, steps may be taken to make them permanent in cases where they have put in long years of service. With regard to the casual labour employed by the Central Government in its departmentally-run undertakings, Model Standing Orders have been framed and circulated to all employing Ministries/Departments for adoption in such undertakings. These provide that where a casual workman has completed six months service in the same establishment or under the same employer, he should be brought on to the regular strength of the establishment and his pay fixed at the minimum in the time scale pay applicable to the work he has been doing as a casual workman. It is proposed to watch the working of these Model Standing Orders before their final decision. In the case of casual labour employed on the railways, it has been decided that entry to regular Class IV posts from outside should be temporarily banned and only casual labourers and substitutes should be considered for these posts existing as well as those becoming available upto 31st December, 1972.

(b) Government has not undertaken any specific survey to study the condition of casual labour. However, information about the extent of casual labour is being collected since 1959 in respect of certain selected industries by the Labour Bureau under its Scheme of Survey of Labour Conditions.]

[] English translation.

AIRLIFTING OF REFUGEES

437. SHRI GANESHI LAL CHAUDHARY : Will the Minister of EXTERNAL AFFAIRS/विदेश मन्त्री be pleased to state :

(a) whether Government's attention has been drawn to a news item appearing in the 'Hindustan Times' dated the 10th October, 1971 to the effect that the Governor of East Bengal Dr. A. M. Malik in an interview with New York Times correspondent in Dacca had suggested a massive airlift to bring Pakistani refugees from India back to their homes ; and

(b) if so, what is the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS/

विदेश मन्त्रालय में उपा-मन्त्री

(SHRI SURENDRA PAL SINGH) : (a) Yes, Sir,

(b) Government consider this suggestion as mere propaganda since the influx of refugees into India from the military repression in East Bengal continued unabated even after the aforesaid statement.

DOCK LABOUR BOARD VISAKHAPATNAM

438. SHRI M. V. BHADRAM : Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मन्त्री be pleased to state :

(a) the number of days of employment of registered and unregistered workers of Dock Labour Board, Visakhapatnam, category-wise, and month-wise, from 1st January, 1971 to 31st October, 1971 ;

(b) whether there is a trend in the employment going down ; and

(c) if so, the reasons for the same ?

THE MINISTER OF LABOUR AND REHABILITATION/

श्रम और पुनर्वास मन्त्री

(SHRI R. K. KHADILKAR) : (a) A statement in respect of registered dock workers and a separate statement in respect of unregistered dock workers are laid on the Table of the House. [See Appendix LXVIII, Annexure No. 3.]

(b) The trend was mixed. There was fall in employment in some months during the above period, in respect of some cate-